

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1060  
ANSWERED ON:09.03.2005  
VIOLATION OF CODE OF CONDUCT  
Agarwal Shri Dhirendra;Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of civil servants found guilty of violating the code of conduct during the last three years; and
- (b) the procedure laid down for taking action against such civil servants?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): The term `civil servants` include all Government employees of all ranks belonging to AIS, CCS and the employees of various State Governments, autonomous bodies etc.. They are governed by different set of rules of Code of Conduct depending upon the service to which they belong. The procedure to deal with the violations of the Code of Conduct by the civil servants is also laid down in the respective disciplinary rules of the service to which they belong. Various disciplinary authorities are responsible for implementing the code of conduct. The information relating to the number of civil servants guilty of code of conduct, therefore, is not centrally maintained at one place.